

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 373/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and Regulations 29 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking approval of additional expenditure on account of installation of Emission Control System to comply with the Notification dated 7.12.2015 issued by Ministry of Environment and Forest and Climate Change (MoEF&CC).

Date of Hearing : 18.8.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Udupi Power Corporation Limited

Respondents : Power Company of Karnataka Limited & 6 Others

Parties Present : Shri Amit Kapur, Advocate, UPCL
Shri Saunak R. Gore, Advocate, UPCL
Shri Krishan S. Rana, Advocate, UPCL
Shri Shubhranshu Padhi, Advocate, PCKL
Shri Sougat Mishra, Advocate, PCKL & Karnataka
Shri Jay Nirupam, Advocate, ESCOM

Record of Proceedings

Learned counsel for the Respondent, PCKL sought a short adjournment as the main arguing counsel is unavailable today. Request for adjournment is unopposed on behalf of the Petitioner.

2. Considering the request of learned counsel for Respondent, PCKL, the Commission adjourned the matter for further hearing on 6.9.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

